10385 Constitution (Amdt.) Bill JULY 7, 1967 Constitution (Amdt.) Bill 10386

न्दी सृ० ६० त्रिपादी . मैं विश्लेयक को पेश्ल करता हु।

## CONSTITUTION (AMENDMENT) BILL\*

(Amendment of articles 217, 227, etc.)

श्री प्रकाशनीर कास्त्री (हापुड)
सभापति जी, न्यायाधीशो की सेवाए प्रान्तीय
न हो कर केन्द्रीय हो इस सम्बन्ध से भारत के
सविधान से मशोधन करने बाले विधेयक को
प्रस्तुत करने की मैं धनुमति चाहता हु।

भी प्रक्षाय करता हू कि सविधान में भ्रागे सम भन करने वाले विधेयक का प्रस्तुत करने की भनुमति दी जासे।

## Mr Chairman The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

भी प्रकाशकीर शास्त्री, मैं विधेयक की पेण करता हा

15.14 hrs.

## CONSTITUTION (AMENDMENT) BILL—contd

(Amendment of article 368) by Shri Nath Pai

Mr. Chairman: Further consideration of the Constitution (Amendment) Bill, motion for reference to a Select Committee moved by Shri Nath Pai on the 9th June, 1967.

Shri Piloo Mody may continue his speech

Shri F. K. Dee (Kalahandi). On a point of order The Mover, Shri Nath Pai, is not present in the House. Mr Chairman: The Bill is already under consideration by the House

Shr P K. Dec: Who will note the points made and reply?

Shri Piloo Mody (Godhra) Last time I was speaking on this particular Bill, I had categorically stated that we were against this Bill in principle, we were against its content, we were against its being discussed here and we were against its being referred to any select committee

So far I have found that no arguments have been advanced in favour of this Bill at all. The hon Mover of the Bill has hidden behind the facts by talking about the supremacy of Parliament, which he considers is "fundamental". He also seems to think that Parliament has the "inalienable" right to amend the Constitution as and how it likes

15 15 hrs

[MR SPFAKER in the Chair]

He has rested his entire case on one thing a changing or dynamic society I do not think the Constitution of India is a plaything in the hands of the people who would like to make of this country what they will

I have been accused, for what I have said a fortnight ago, of certain political aberrations I would like to ask the members of this House whether the basic nature of democracy is a political aberration? I would like to ask them if the origins of power and the understanding of them are political aberrations? I would like to enquire of them whether the moral justification of nations is to be understood at all or is this also a political aberration?

It is quite clear that this Bill is being introduced in Parliament for only one purpose. The Government of this country is anxious to undo the judgment that has been given by Justice Subba Rao in the Supreme Court. It might be interesting for the members of this House to know that even Justice Subba Rao's oppopent. Dr. Zakir

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II Section a, dated 7-7-67.